

**Railway Sleepers**

2254. Shrimati Sucheta Kripalani. Will the Minister of Railways be pleased to state:

(a) whether it is a fact that orders for the supply of cast-iron railway sleepers were placed with various foundries in India in 1955-56 and 1956-57,

(b) if so, the names of the foundries with which such orders were placed with the quantity of each for the two years separately and the accepted rate per ton in each year,

(c) whether it is a fact that pig-iron was supplied to different foundries at controlled rate to the extent of 75 per cent of their requirement, and

(d) if so, what was the quantity of pig-iron supplied to the different foundries separately for the two years?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes Sir,

(b) A statement is laid on the Table [See Appendix V annexure No 17]

(c) and (d) Full information is not readily available and is being collected

**Steel for Irrigation and Power Projects in Andhra Pradesh**

2255. Shri Rami Reddy: Will the Minister of Irrigation and Power be pleased to state:

(a) the projects in Andhra Pradesh, the completion of which is held up for want of adequate steel and iron;

(b) the quota of Iron and Steel allotted to Andhra Pradesh for Irrigation and Power Projects during 1958-59;

(c) the quantity supplied so far;

(d) the reasons for the non-supply of the full quota; and

(e) the time by which full quota is proposed to be supplied?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The State Government have reported that the work on the irrigation projects indicated below has been held up for want of steel:—

1. Krishna Barrage.
2. Upper Fennar.
3. Chennarayagudi Project.
4. Bhairavantippa.
5. Lower Sagileru Project.
6. Pincha Project.
7. Rallapad Project.

(b) to (e) Necessary information is being obtained and will be furnished to the House as early as possible

12.00 hrs.

**RE-ADJOURNMENT MOTION**

Shri P. K. Deo (Kalahandi) rose—

Mr. Speaker: I have disallowed the adjournment motion of the hon Member. I am finding a growing tendency in the House. Some hon Members come to me with an adjournment motion. Even when I disallow it, they stand up and raise it so that it may appear in the newspapers. What is the object of this?

Shri P. K. Deo: I beg to submit that a tense atmosphere has been created by the hunger strike of displaced persons of Rourkela.

Mr. Speaker: Order, order. I request hon Member not to create a tense atmosphere here. I have already said that if hon Members table an adjournment motion, if I disallow them *prima facie*, it is open to them to tell me. He came to my room. I told him, "No". I am not going to allow him to do so. If still he thinks that it should be taken up, he may come to me. Since 3rd of February, the tense situation is continuing. We are on the

*Motion*

3rd of March, more than 3rd of March. This matter was raised in the local Assembly there a few days ago. After all this tense situation, I am prepared to hear him today at 4.15 in my chamber. If I am satisfied, I will allow him to raise this tense matter tomorrow morning or some other day.

**Shri Hem Barua (Gauhati):** You were pleased to remark that he wants to create a tense atmosphere so that he might appear in the newspaper. I would say, it would be rather cruel to us when you say like that.

**Mr. Speaker:** I am saying, certain Members, even though I disallow, come to me and tell me, let it be raised here. I tell them, No. Somehow, there seems to be a tendency to raise this matter. Am I not entitled to draw my inference?

**Some Hon. Members:** No, no.

**Mr. Speaker:** I am not accusing this hon. Member. He is a very honourable Member, I know. Generally, sometimes, I am led to this impression. What is the meaning of disobeying my ruling? If they want, I have said repeatedly, please come and satisfy me, I will bring it up. If every Member says, no, no, notwithstanding that, I am going to rise and say something, I cannot maintain order in this House. I am only appealing to all hon. Members. They are going to be important Members in their own places. I told him this. If, one day he becomes the Chief Minister in his place, what will happen? How would he like the other people there to do this? He is running some Party there. If, in spite of all this persuasion he still thinks he must raise it, I do not know what better methods of persuasion I must adopt. Let him come to me, and if I am satisfied, I will certainly bring up all tense matters here.

12.12 hrs.

## PAPERS LAID ON THE TABLE

## AMENDMENTS TO FERTILISER (CONTROL) ORDER

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** Sir, on behalf of Dr. P. S. Deshmukh, I beg to lay on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications making certain further amendments to the Fertiliser (Control) Order, 1957:—

(i) G.S.R. No. 282 dated the 7th March, 1959.

(ii) G.S.R. No. 283 dated the 7th March, 1959. [Placed in Library. See No. LT-1308/59].

## NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** Sir, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications—

(i) G.S.R. No. 289 dated the 9th March, 1959.

(ii) G.S.R. No. 290 dated the 9th March, 1959.

(iii) G.S.R. No. 291 dated the 9th March, 1959 containing the Rice and Paddy (Kerala) Price Control Order, 1959.

(iv) G.S.R. No. 292 dated the 10th March, 1959 containing the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959. [Placed in Library; See No. LT-1309/59].

## OPINIONS ON BILL

**Shri Raghubir Sahai (Budaun):** Sir, I lay on the Table Paper No. IV to the Bill further to amend the Code of Criminal Procedure which was circulated for the purpose of eliciting opinion thereon by the direction of the House on 5th September, 1958.